

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 1763
TO BE ANSWERED ON 30TH JULY, 2025

FAIR PRICE SHOPS

1763. SMT. MALA ROY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the total number of Fair Price Shops in the country as on 30.06.2025, State/UT-wise;
- (b) whether the Fair Price Shop owner get commission from the Government for their services; and
- (c) if so, the details thereof for the last five years, year-wise

ANSWER
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a): As per information available in this Department, at present, 5.43 lakh Fair Price Shops (FPSs) are in the country. A State/UT-wise statement of FPS is at **Annexure**.

(b) & (c): Targeted Public Distribution System (TPDS) under the National Food Security Act, 2013 (NFSA) is operated under the joint responsibility of the Central and the State/UT Governments. The operational responsibility including issuance of licenses to Fair Price Shops (FPSs), supervision and monitoring of the functioning of Fair Price Shops etc., rest with the concerned State/UT Government. As per sub-clause (7) of clause 9 of the TPDS (Control) Order, 2015, the State Government shall fix an amount as the fair price shop owner's margin, which shall be periodically reviewed for ensuring sustained viability of the fair price shop operations. As per sub-clause (9) of Clause 9, the State Government shall allow sale of commodities other than the foodgrains distributed under the TPDS at the fair price shops to improve the viability of the fair price shop operations. Central Government has no role to play in determining the actual rate of fair price shop dealers' margin/ commission/ honorarium etc.

The Central Government only provides the assistance to States/UTs for meeting the expenditure towards intra-State movement & handling of foodgrains and fair price shop dealers' margin under the NFSA in accordance with the provisions of Food Security (Assistance to State Governments) Rules, 2015 which inter-alia provides for norms of

expenditure and pattern of central sharing. In order to ensure viability of Fair Price Shops, the norms of FPS Dealers margin was enhanced w.e.f. 1 April 2022 as per the details given below:

Category of States	Component of FPS margin	Pre-revised norms (Rate in rupee per quintal)	Revised norms (Rate in rupee per quintal)
General States/UTs	FPS Dealers Margin	70	90
	Additional margin	17	21
Special States/UTS	FPS Dealers Margin	143	180
	Additional margin	17	26

State Governments are free to fix the actual rates, which can be higher than the norms specified in the rules. Central assistance will be limited to the rates specified in the Rules or the actual average rates for the State as a whole, at which the expenditure was actually incurred by the State Government, whichever is lower.

A statement showing details of Fair Price Shops

S.N.	State/UT	Total Fair Price Shops
1	Andaman And Nicobar Islands	416
2	Andhra Pradesh	29,791
3	Arunachal Pradesh	1,680
4	Assam	34,300
5	Bihar	50,951
6	Chandigarh	NA
7	Chhattisgarh	13,675
8	Dadar& Nagar Haveli & Daman & Diu	114
9	Delhi	1,993
10	Goa	452
11	Gujarat	16,949
12	Haryana	9,434
13	Himachal Pradesh	5,219
14	Jammu And Kashmir	6,737
15	Jharkhand	25,228
16	Karnataka	20,403
17	Kerala	13,913
18	Ladakh	404
19	Lakshadweep	39
20	Madhya Pradesh	27,377
21	Maharashtra	52,642
22	Manipur	2,339
23	Meghalaya	4,735
24	Mizoram	1,258
25	Nagaland	1,783
26	Odisha	12,044
27	Puducherry	NA
28	Punjab	18,150
29	Rajasthan	27,062
30	Sikkim	1,312
31	Tamil Nadu	34,805
32	Telangana	17,246
33	Tripura	2,057
34	Uttarakhand	9,059
35	Uttar Pradesh	79,216
36	West Bengal	20,476
	Total	5,43,259